

ITEM NO.27

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18194/2023

(Arising out of impugned final judgment and order dated 10-05-2023 in SA No. 282/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAJEEV RISHI THE CHAIRMAN AND
MANAGING DIRECTOR CENTRAL
BANK OF INDIA & ANR.

Petitioner(s)

VERSUS

RADHEY SHYAM MISHRA

Respondent(s)

(FOR ADMISSION)

Date : 06-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Chander Uday Singh, Sr. Adv.
Mr. Ashish Wad, Adv.
Mrs. Tamali Wad, Adv.
Mr. Ajeyo Sharma, Adv.
Ms. Bidya Mohanty, Adv.
Ms. Kirti Sharma, Adv.
M/S. J S Wad And Co, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Until further order(s), the operation of the impugned judgment and order shall remain stayed.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

